

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. ALUMASS PVT. LTD

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s. Alumass Pvt. Ltd
2.	Date of incorporation of corporate debtor	02.07.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28113MP2009PTC022101
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 81-A & 82-C, Dewas Industrial Area No. 1 A.B. Road, Dewas, Madhya Pradesh-455001
6.	Insolvency commencement date in respect of corporate debtor	04.04.2024
7.	Estimated date of closure of insolvency resolution process (180 days from the date of commencement)	01.10.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Jindal Registration number: IBBI/IPA-002/IP-N01148/2021-2022/13963
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No. 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi, 110035  Registered e-mail: <a href="mailto:iprakesh.jindal@gmail.com">iprakesh.jindal@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 70D, 3rd Floor, Krishna Park Ext., Tilak Nagar, Delhi – 110018  e-mail for correspondence: <a href="mailto:cirp-alumass@efficaxindia.com">cirp-alumass@efficaxindia.com</a>
11.	Last date for submission of claims	18.04.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Indore has ordered the commencement of a corporate insolvency resolution process of the M/s. Alumass Pvt. Ltd on **04.04.2024**

The creditors of M/s. Alumass Pvt. Ltd, are hereby called upon to submit their claims with proof on or before **18.04.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Rakesh Kumar Jindal  
Interim Resolution Professional  
For M/s. Alumass Pvt. Ltd

IBBI/PA-002/IP-N01148/2021-2022/13963

**IBBI Registered Address:** H. No. 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi, 110035

**Email Id:** [cirp-alumass@efficaxindia.com](mailto:cirp-alumass@efficaxindia.com) / [iprakesh.jindal@gmail.com](mailto:iprakesh.jindal@gmail.com)

**AFA Valid upto-** 18.12.2024

**Phone Number-** +91 9560464525

Date: 07.04.2024

Place: Delhi